

# IN THE CENTRAL ADMINISTRATIVE TRIBUNAL BOMBAY BENCH CIRCUIT SITTING AT NAGPUR.

| O.A.NO. | 680/88          | 199  |                                       |
|---------|-----------------|--|---------------------------------------|
| TR.A.NO | •               |  |                                       |
|         |                 | DATE OF DECISION   | 18.4.1994                             |
| Shri I. | Pillai & Ors.   | ene المراجع في في المعادلة ال | App <b>à</b> icant(s)                 |
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| Union   | of India & Ors. | эли опициально изон у электе одна аббазава нафине — авлениот интегнатир изона                                  | Respondent(s)                         |
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| 1. Whe  | ther it be refe | rred to the Reporter   | cornot? 120                           |
|         | •               | ulated to all the Be   |                                       |

Central Administrative Tribunal or not ?

(M.S.DESHPANDE) VICE CHAIRMAN

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(M.R.KOLHATKAR)

MEMBER (A)

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# BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNA BOMBAY BENCH. BOMBAY

CAMP : NAGPUR

## DA.NO. 680/88

Shri Ismail Pillai & Ors.

Applicants

V/S.

Union of India & Ors.

Respondents

CORAM: Hon ble Vice Chairman Shri Justice M.S.Deshpande Hon'ble Member (A) Shri M.R.Kolhatkar

#### Appearance

Shri Mohan Sudame Advocate for the Applicants

Smt.Indira Bodade Advocate for the Respondents

### ORAL JUDGEMENT

Dated: 18.4.1994

(PER: M.S.Deshpande, Vice Chairman)

Though reliefs have been prayed for in this application by the applicants who have been officiating on adhoc basis in Class-III posts from periods varying from three years to 23 years, Shri Sudame states that the applicants would be satisfied if an opportunity is granted to the applicants to appear at the regular tests which would be held hereafter for absorption according to their eligibility for regular appointment in Class-III posts. According to Mrs. Bodade, the applicants had, in fact, been allowed to appear in 13/14 February, 1988 test for selection in Class-III posts and they had not appeared and they have been allowed even thereafter. Shri Sudame fairly concedes that he cannot press for the other reliefs regarding the selections made on regular posts in view of the judgement in Jetha Nand & Ors. vs. Union of India & Ors., Full Bench Judgements of Central Administrative Tribunals (1986-1989) page 353.



- 2. The only direction we are, therefore, making is that the applicants who are holding adhoc appointments in Class-III posts for more than three years should be allowed to appear in the next test that will be held for selection as regular candidates. The applicants would be entitled to be considered for appointment on regular posts only after they qualify in the test.
- 3. With these directions the DA. is disposed of.

MCKellertlan (M.R.KOLHATKAR)

MEMBER (A)

(M.S.DESHPANDE)

VICE CHAIRMAN

mrj.